

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOS. 427 AND 426 OF 2017 IN
DFR NO. 4119 OF 2016**

Dated: 24th August, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**Jala Shakti Ltd. Appellant(s)
Vs.
Himachal Pradesh Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan

Counsel for the Respondent(s) : Mr. Manoj Kr. Sharma for
Mr. Pradeep Misra for R-1

Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R-2

ORDER

**IA NO. 427 OF 2017
*(Appln. for condonation of delay in re-filing)***

There is 134 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing may be condoned.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in re-filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in re-filing the appeal is condoned. Application is disposed of.

IA NO. 426 OF 2017
(Appln. for condonation of delay in filing)

Learned counsel for respondent No.2 seeks two weeks time to file reply. He may file the same on or before 08.09.2017 after serving copy on the other side.

List the matter on **18.09.2017.**

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/tpd